

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
M.A. No. 1287/92 AT HYDERABAD

St. 6 No. 95/91

AT HYDERABAD

D.A.No. 95/91.

D.A.No. 95/91.

XXXXXX

Dt. of Decision:

B. Biksham & 21 others

Petitioner

Shri K.S.R.Anjaneyulu

Advocate for
the Petitioner
(s)

Versus

Union of India, Rep. by the Secy., to Govt.., Respondent.
Dept. of Posts, Min. of Communications,
New Delhi & another

Shri N.R.Devaraj, Sr. OGSC

Advocate for
the Respondent
(s).

CORAM:

THE HON'BLE MR. R. Balasubramanian : Member (A)

THE HON'BLE MR.

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

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HRBS
M(A).

(60)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

M.A.No.1287/92 in
O.A.No.95/91.

Date of Order : 30.12.1992

1. B.Biksham
2. M.Raghava Rao
3. A.B.Omkar
4. V.S.Somayajulu
5. S.A.Saleem
6. R.Narayana Swamy
7. V.J.R.Subrahmanyam Sastry
8. M.A.Mohiuddin
9. Syed Ahmed Hussain
10. G.S.R.Sastry
11. G.Chandra Sekhara Prasad
12. P.Ramachandra Murthy
13. K.Sathaiah
14. Leela Shanker
15. P.V.Narasimha Rao
16. N.V.V.Venugopala Rao
17. A.Vijaya Saradhi
18. M.Rama Mohan Rao
19. P.Satyanarayana
20. Ch.Venkateswarlu
21. N.V.Subba Rao
22. N.Kameswara Sarma .. Applicants

Vs.

Union of India, Rep. by

1. The Secy., to Govt.,
Dept. of Posts,
Min. of Communications,
New Delhi.
2. The Director of Accounts (Postal),
O/o the Chief P.M.G.,
Andhra Circle,
Hyderabad. .. Respondents

Counsel for the Applicants : Shri K.S.R.Anjaneyulu

Counsel for the Respondents : Shri N.R.Devaraj, Sr. CGSC

CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

M.A.No.1287/92 in O.A.No.95/91 is filed with a prayer
to modify the operative portion of the judgement dt. 22.11.91
in the O.A.

2. It is averred in this M.A. that while implementing the judgement dt. 22.11.91 the respondents have not fixed the pay of the applicants herein under F.R.22(c) due perhaps to the

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absence of a specific direction on this aspect even though there is a mention about it in para 5.1.

3. I have examined the case. It is clearly the intention of the Tribunal that the pay fixation should also be done by applying F.R.22(c) as was ordered by the Bangalore Bench. Hence, I modify the operative portion of the judgement as follows:-

"Following the judgements of the Bangalore and Cuttack Benches of the Tribunal, I too hold that the pay of the applicants before me, on their promotion as Senior Accountants, should be fixed under F.R.22(c) taking into account the special pay drawn by them before their promotion as Senior Accountants. Such pay fixation would, however, by notional w.e.f. 1.9.85 only. The applicants will also be entitled to arrears of pay on this basis only from 1.9.85 onwards and they shall not be entitled to any arrears prior to that date. I direct the respondents to comply with these orders within a period of three months from the date of receipt of this order."

4. With the above modification in the direction the M.A. is disposed of with no order as to costs.

R.Balasubramanian

(R.Balasubramanian)
Member (A).

Dated: 30th December 91


Dy. Registrar (Judl.)

Copy to:-

1. The Secretary to Govt., Department of Posts, Ministry of Communications, New Delhi.
2. The Director of Accounts (Postal), O/O the Chief P.M.G., Andhra Circle, Hyd.
3. One copy to Sri. K.S.R.Anjaneyulu, advocate, CAT, Hyd.
4. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
5. One spare copy.

Rsm/-

*P. Sankar
JAI
31/12/91*

